

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 601
IB-706/ND/2021

IN THE MATTER OF:
M/s. Uργο Captial Ltd.

...PETITIONER

Vs.

M/s. A.ES Engineers Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 01.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Petitioner/Financial Creditor :
For the Respondent/Corporate Debtor :

ORDER

Erratic supply of electricity which resulted in non-availability of internet services, matter could not be taken up for hearing. List the matter on **08.07.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)